

of the worker and the representatives of the employers and a satisfactory solution has been found. All affected workers have now received their final payments. In such cases where there are discrepancies between the contracted wages and the actual payment, the Company has agreed to pay as per the contract. One concrete result of the tripartite discussions was that the repatriation expenses were borne by the company and each worker benefitted to the extent of about Rs. 4,000 on this account.

(c) Since the company has accepted to fulfil the major demands of the workers, action will be considered to be taken if the company fails to fulfil its commitments.

Compensation for the loss sustained to the workers

5831. SHRI MOHAMMED ISMAIL : Will the Minister of LABOUR AND REHABILITATION be pleased to state what steps Government propose to take in order to compensate the loss in real wages which the workers have sustained ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : There already exists a system of payment of D.A. linked to consumer price index number in large segments of the organised sector. So far as the unorganised sector is concerned the rates of minimum wages of the workers in the employments included in the schedule to the Minimum Wages Act are revised from time to time. At the 31st Session of the Labour Ministers' conference held in July 1980 it was decided that minimum wages be reviewed and revised, if necessary, once at least in two years, or on a rise of 50 points in the consumer price index, whichever is earlier. This recommendation has been brought to the notice of the State Governments for implementation.

Loss suffered by Ancillary Industries as a result of Bombay Textile Strike

5832. SHRI ASHFAQ HUSSAIN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is correct that Bombay Textile Strike has caused a loss of Rs. 2000 crores and seriously affected about a dozen other ancillary industries such as jute, dyes etc.;

(b) what is the total estimated loss including laying off of men in ancillary supporting industries; and

(c) whether Government propose to resolve this confrontation in the overall national interest ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) and (b) Information is being collected and will be placed on the Table of the House.

(c) Keeping the larger interest of workers in view, Government have set up a Tripartite Committee to go into the demands of the workers of Bombay Cotton Textile Industry. Meanwhile, Government have also announced an ad hoc amount of Rs. 30/- per month and recoverable advance of Rs. 1500/- to workers resuming duty. As a result, as on 2.4.1983, 58 mills were open with a total attendance of 1,16,606 comprising 13,581 technical and supervisory staff and 1,03,025 workers.

Dismissal of Chairman-cum-Managing Director of C.C.L.

5833. SHRI ASHFAQ HUSSAIN : Will the Minister of ENERGY be pleased to state :

(a) the reasons behind the recent dismissal of Chairman-cum-Managing Director of Central Coal Fields Limited, Ranchi;